GOVERNMENT OF INDIA MINISTRY OF HEALTH AND FAMILY WELFARE DEPARTMENT OF HEALTH AND FAMILY WELFARE

LOK SABHA UNSTARRED QUESTION NO.4533 TO BE ANSWERED ON 19TH JULY. 2019

ONLINE AND OFFLINE SALE OF DRUGS

4533. SHRI JAYADEV GALLA:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) the details of drugs being sold online and offline during each of the last three years and the current year, State/ UT-wise;
- (b) the details of the growth of sale of online drugs in the country during the said period, State/UT-wise:
- (c) whether the Government is mulling to formalize online sale of drugs in the country; and
- (d) if so, the reasons for delay and the time by which his Ministry would like to formalize online sale of drugs?

ANSWER THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI ASHWINI KUMAR CHOUBEY)

- (a) & (b): Sale of drugs in the country is regulated under the provisions of Drugs & Cosmetics Act, 1940 and Rules, 1945 thereunder by the State Licensing Authorities (SLAs) through a system of licensing and inspection. The data with regard to sale of drugs is not maintained centrally.
- (c) & (d): The Government had published draft rules vide G.S.R. 817 (E) dated 28th August, 2018 inviting comments from public/stakeholders for regulation of sale and distribution of drugs through e-pharmacy.

Subsequent to the publication of draft rules, a large number of comments were received from various stakeholders. These have been duly examined and a number of meetings with stakeholders have also been held. After comprehensive stakeholder consultation, the draft of the notification has been got vetted from Ministry of Law & Justice before approval of the competent authority for its publication.